GENERAL EXEMPTION NO. 8

III. EXEMPTION NOTIFICATIONS RELATING TO GOODS MANUFACTURED IN SPECIFIED AREAS.

GENERAL EXEMPTION NO. 8

Exemption to specified goods manufactured by Units located in specified areas of North Eastern States equal to duty of excise and additional duty of excise paid in cash.

[Notifn. 32/99-CE., dt. 8.7.1999 as amended by Notfn. Nos. 45/99, 1/00, 23/00, 42/00, 44/00, 53/00, 1/01, 6/01, 14/01, 19/01, 35/01, 38/01, 51/01, 5/02, 48/02, 61/02, 2/03, 32/03, 65/03, 21/07, 17/08, 31/08, 49/08, 6/16].

[NOTE: For now applicability of this Notification to cigarettes and pan masala containing tobacco with retrospective effect please see section 146(i) of the Finance Act, 2003].

In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), read with sub-section (3) of section 3 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957 (58 of 1957) and sub-section (3) of Section 3 of the Additional Duties of Excise (Textile and Textile Articles) Act, 1978 (40 of 1978), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts the goods specified in the First Schedule and the Second Schedule to the Central Excise Tariff Act, 1985 (5 of 1986) other than -

(i) the following goods, namely-

(a) Pan masala falling under Chapter 21 of the said First Schedule;
(b) goods falling under Chapter 24 of the said First Schedule;
(c) Plastic carry bags of less than 20 microns as specified by the Ministry of Environment and Forests Notification No. S.O.705 (E) dated the 2nd of September, 1999 and S.O. 698(E) dated the 17th of June, 2003 manufactured by a unit; and

(ii) goods manufactured by

(a) Numaligarh Refineries Limited (NRL) or;
(b) Bongaigaon Refinery and Petrochemicals Limited (BRPL) or;
(c) Indian Oil Corporation, Guwahati or;
(d) Assam Oil Division, Indian Oil Corporation, Digboi,

Provided that the exemption contained in this notification shall not be applicable to pan masala falling under Chapter 21 of the said First Schedule; goods falling under Chapter 24 of the said First Schedule; and plastic carry bags of less than 20 microns as specified by the Ministry of Environment and Forests Notification No. S.O.705 (E), dated the 2nd of September, 1999 and S.O. 698(E) dated the 17th of June, 2003. and cleared from a unit located in the Growth Centre or Integrated Infrastructure Development Centre or Export Promotion Industrial Park or Industrial Estates or Industrial Area or Commercial Estate or Scheme Area as the case may be, specified in Annexure appended to this notification, from so much of
the duty of excise or additional duty of excise, as the case may be, leviable thereon under any of the said Acts as is equivalent to the duty payable on value addition undertaken in the manufacture of the said goods by the said unit.

2A The duty payable on value addition shall be equivalent to the amount calculated as a percentage of the total duty payable on the said excisable goods of the description specified in column (3) of the Table below (hereinafter referred to as the said Table) and falling within the Chapter of the said First Schedule as are given in the corresponding entry in column (2) of the said Table when manufactured starting from inputs specified in the corresponding entry in column (5) of the said Table in the same factory at the rates specified in the corresponding entry in column (4) of the said Table:

**TABLE**

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Chapter of the first, schedule</th>
<th>Description of goods</th>
<th>Rate</th>
<th>Description of inputs for manufacture of goods in column (3)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>29</td>
<td>All goods</td>
<td>29</td>
<td>Any goods</td>
</tr>
<tr>
<td>2.</td>
<td>30</td>
<td>All goods</td>
<td>56</td>
<td>Any goods</td>
</tr>
<tr>
<td>3.</td>
<td>33</td>
<td>All goods</td>
<td>56</td>
<td>Any goods</td>
</tr>
<tr>
<td>4.</td>
<td>34</td>
<td>All goods</td>
<td>38</td>
<td>Any goods</td>
</tr>
<tr>
<td>5.</td>
<td>38</td>
<td>All goods</td>
<td>34</td>
<td>Any goods</td>
</tr>
<tr>
<td>6.</td>
<td>39</td>
<td>All goods</td>
<td>26</td>
<td>Any goods</td>
</tr>
<tr>
<td>7.</td>
<td>40</td>
<td>Tyres, tubes and flaps</td>
<td>41</td>
<td>Any goods</td>
</tr>
<tr>
<td>8.</td>
<td>72 or 73</td>
<td>All goods</td>
<td>39</td>
<td>Any goods, other than iron ore</td>
</tr>
<tr>
<td>9.</td>
<td>74</td>
<td>All goods</td>
<td>15</td>
<td>Any goods</td>
</tr>
<tr>
<td>10.</td>
<td>76</td>
<td>All goods</td>
<td>36</td>
<td>Any goods</td>
</tr>
<tr>
<td>11.</td>
<td>85</td>
<td>Electric motors and generators, electric generating sets and parts thereof</td>
<td>31</td>
<td>Any goods</td>
</tr>
<tr>
<td>12.</td>
<td>25</td>
<td>Cement</td>
<td>75</td>
<td>Limestone and gypsum</td>
</tr>
<tr>
<td>12A</td>
<td>25</td>
<td>Cement clinker</td>
<td>75</td>
<td>Lime stone</td>
</tr>
<tr>
<td>13.</td>
<td>17 or 35</td>
<td>Modified starch or glucose</td>
<td>75</td>
<td>Maize, maize starch or tapioca starch</td>
</tr>
<tr>
<td>14.</td>
<td>18</td>
<td>Cocoa butter or powder</td>
<td>75</td>
<td>Cocoa beans</td>
</tr>
<tr>
<td>15.</td>
<td>72 or 73</td>
<td>Iron and steel products</td>
<td>75</td>
<td>Iron ore</td>
</tr>
<tr>
<td>15A</td>
<td>29 or 38</td>
<td>Fatty acids or Glycerine</td>
<td>75</td>
<td>Crude palm kernel, coconut, mustard or rapeseed oil</td>
</tr>
<tr>
<td>15B</td>
<td>72</td>
<td>Ferro alloys, namely, ferro chrome, ferro manganese or silico manganese</td>
<td>75</td>
<td>Chrome ore or manganese ore</td>
</tr>
<tr>
<td>16.</td>
<td>Any chapter</td>
<td>Goods other than those mentioned above in S.Nos.1 to 15</td>
<td>36</td>
<td>Any goods</td>
</tr>
</tbody>
</table>
Provided that where the duty payable on value addition exceeds the duty paid by the manufacturer on the said goods, other than the amount paid by utilization of CENVAT credit during the month, the duty payable on value addition, shall be deemed to be equal to the duty so paid other than by CENVAT credit.

2B In cases where all the goods produced by a manufacturer are eligible for exemption under this notification, the exemption contained in this notification shall be subject to the condition that the manufacturer first utilizes whole of the CENVAT credit available to him on the last day of the month under consideration for payment of duty on goods cleared during such month and pays only the balance amount in cash.

2C The exemption contained in this notification shall be given effect to in the following manner, namely:-

(a) the manufacturer shall submit a statement of the total duty paid and that paid by utilization of CENVAT credit, on each category of goods specified in the said Table and cleared under this notification, to the Assistant Commissioner of Central Excise or Deputy Commissioner of Central Excise, as the case may be, by the 7th of the next month in which the duty has been paid;

(b) the Assistant Commissioner of Central Excise or the Deputy Commissioner of Central Excise, as the case may be, after such verification as may be deemed necessary, shall refund the duty payable on value addition, computed in the manner as specified in paragraph 2A above to the manufacturer by the 15th of the month following the one in which the statement as at clause (a) above has been submitted.

2D Notwithstanding anything contained in sub-paragraph 2C ,-

(a) the manufacturer at his own option, may take credit of the amount calculated in the manner specified in paragraph 2A in his account current, maintained in terms of the Excise Manual of Supplementary Instructions issued by the Central Board of Excise and Customs. Such amount credited in the account current may be utilized by the manufacturer for payment of duty, in the manner specified under rule 8 of the Central Excise Rules, 2004, in subsequent months, and such payment shall be deemed to be payment in cash;

(b) the credit of the refund amount may be taken by the manufacturer in his account current by the 7th of the month following the month under consideration;

(c) a manufacturer who intends to avail the option under clause (a) shall exercise his option in writing for availing such option before effecting the first clearance in any financial year and such option shall be effective from the date of exercise of the option and shall not be withdrawn during the remaining part of the financial year;

(d) the manufacturer shall submit a statement of the total duty payable as well as the duty paid by utilization of CENVAT credit or otherwise and the credit taken as per clause (a), on each category of goods manufactured and cleared under the notification and specified in the said Table, to the Assistant Commissioner of Central Excise or Deputy Commissioner of Central Excise, as the case may be, by the 15th of the month in which the credit has been so taken;

(e) the Assistant Commissioner of Central Excise or the Deputy Commissioner of Central Excise, as the case may be, after such verification, as may be deemed necessary, shall determine the amount correctly
refundable to the manufacturer and intimate to the manufacturer by the 15th day of the next month to the
month in which the statement under clause (d) has been submitted. In case the credit taken by the manufacturer
is in excess of the amount determined, the manufacturer shall, within five days from the receipt of the
intimation, reverse the said excess credit from the account current maintained by him. In case, the credit
taken by the manufacturer is less than the amount of refund determined, the manufacturer shall be eligible to
take credit of the balance amount;

(f) in case the manufacturer fails to comply with the provisions of clauses (a) to (e), he shall forfeit
the option, to take credit of the amount calculated in the manner specified in sub-paragraph 2A in his
account current on his own, as provided for in clauses (a) to (e).

(g) the amount of the credit availed irregularly or availed of in excess of the amount determined
correctly refundable under clause (e) and not reversed by the manufacturer within the period specified
therein, shall be recoverable as if it is a recovery of duty of excise erroneously refunded. In case such
irregular or excess credit is utilised for payment of excise duty on clearances of excisable goods, the said
goods shall be considered to have been cleared without payment of duty to the extent of utilisation of such
irregular or excess credit.

Explanation.-For the purposes of this paragraph, duty paid by utilisation of the amount credited in the
account current, shall be taken as payment of duty by way other than utilisation of CENVAT credit under the

2.1   (1) Notwithstanding anything contained in paragraph 2A, the manufacturer shall have the option
not to avail the rates specified in the said Table and apply to the Commissioner of Central Excise or the
Commissioner of Customs and Central Excise, as the case may be, having jurisdiction over the manufacturing
unit of the manufacturer for fixation of a special rate representing the actual value addition in respect of any
goods manufactured and cleared under this notification, if the manufacturer finds that the actual value
addition in the production or manufacture of the said goods is at least 115 per cent of the rate specified in the
said Table and for the said purpose, the manufacturer may make an application in writing to the Commissioner
of Central Excise or the Commissioner of Customs and Central Excise, as the case may be, not later than the
30th day of September in a financial year for determination of such special rate, stating all relevant facts
including the proportion in which the material or components are used in the production or manufacture of
goods:

Provided that the Commissioner of Central Excise or the Commissioner of Customs and Central
Excise, as the case may be, may, if he is satisfied that the manufacturer was prevented by sufficient cause
from making the application within the aforesaid time, allow such manufacturer to make the application
within a further period of thirty days:

Provided further that the manufacturer supports his claim for a special rate with a certificate from
his statutory Auditor containing a calculation of value addition in the case of goods for which a claim is
made, based on the audited balance sheet of the unit for the preceding financial year:

Provided also that a manufacturer that commences commercial production on or after the 1st day of
April, 2008 may file an application in writing to the Commissioner of Central Excise or the Commissioner
of Customs and Central Excise, as the case may be, for the fixation of a special rate not later than the 30th
day of September of the financial year subsequent to the year in which it commences production.
GENERAL EXEMPTION NO. 8

(1A) Nothing contained in sub-paragraph (1) shall apply to a unit manufacturing goods falling under Serial Nos. 12, 13, 14 or 15 of the Table.

(2) On receipt of the application referred to in sub-paragraph (1), the Commissioner of Central Excise or Commissioner of Customs and Central Excise, as the case may be, after making or causing to be made such inquiry as he deems fit, shall fix the special rate within a period of three months of such application;

(3) Where the manufacturer desires that he may be granted refund provisionally till the time the special rate is fixed, he may, while making the application, apply to the Commissioner of Central Excise or the Commissioner of Customs and Central Excise, as the case may be, in writing for grant of provisional refund at the rate specified in column (4) of the said Table for the goods of description specified in column (3) of the said Table and falling in Chapter of the First Schedule of the Central Excise Tariff Act, 1985 (5 of 1986) as in corresponding entry in column (2) of the said Table, and on finalization of the special rate, necessary adjustments be made in the subsequent refunds admissible to the manufacturer in the month following the fixation of such special rate.

(4) Where the Central Government considers it necessary so to do, it may-

(a) revoke the special rate or amount of refund as determined under sub-paragraph (2) by the Commissioner of Central Excise or the Commissioner of Customs and Central Excise, as the case may be, or

(b) direct the Commissioner of Central Excise or the Commissioner of Customs and Central Excise, as the case may be, to withdraw the rate so fixed.

Explanation: For the purpose of this paragraph, the actual value addition in respect of said goods shall be calculated on the basis of the financial records of the preceding financial year, taking into account the following:

(i) Sale value of the said goods excluding excise duty, Value Added Tax and other indirect taxes, if any, paid on the goods;
(ii) Less: Cost of raw materials and packing material consumed in the said goods;
(iii) Less: Cost of fuel consumed if eligible for input credit under CENVAT Credit Rules, 2004;
(iv) Plus: Value of said goods available as inventory in the unit but not cleared, at the end of the financial year;
(v) Less: Value of said goods available as inventory in the unit but not cleared, at the end of the financial year preceding that under consideration.

Special rate would be the ratio of actual value addition in the production or manufacture of the said goods to the sale value of the said goods excluding excise duty, Value Added Tax and other indirect taxes, if any, paid on the goods.

(5) The manufacturer shall be entitled to refund at the special rate fixed under sub-paragraph (2) in respect of all clearances of excisable goods manufactured and cleared under this notification with effect from the 1st day of April of the year in which the application referred to at sub-paragraph (1) was filed with the Commissioner of Central Excise or Commissioner of Central Excise and Customs, as the case may be:
Provided that in cases where the application referred to in sub-paragraph (1) had already been filed prior to the 10th day of June, 2008, the manufacturer shall be entitled to refund at the special rate fixed under sub-paragraph (2) in respect of all clearances of excisable goods manufactured and cleared under this notification with effect from the 1st day of April, 2008.

(5A) A manufacturer who commences commercial production on or after the 1st day of April, 2008, shall be entitled to refund at the special rate fixed under sub-paragraph (2) against his first application in respect of all clearances of excisable goods manufactured and cleared under this notification with effect from the date of commencement of such commercial production and the difference between the refund payable at such special rate and the actual refund paid to him from the date of commencement of commercial production till the date of fixation of special rate, during the period shall be refunded to him.

(6) Where a special rate is fixed under sub-paragraph (2), the refund payable in a month shall be equivalent to the amount calculated as a percentage of the total duty payable on such excisable goods, at the rate so fixed:

Provided that the refund shall not exceed the amount of duty paid on such goods, other than by utilization of CENVAT credit.

2.2 (1) In case the total amount of refund paid or payable to a manufacturer in respect of goods cleared from a unit during a financial year is less than the total duty paid by him on the said goods, other than the amount paid by utilization of CENVAT credit, for the year, the differential amount, if any, shall be refunded to him subject to the condition that the total refund made to him during the year, including the aforesaid differential amount, does not exceed the total duty payable on value addition whether at the rate specified in the Table or at the special rate fixed under paragraph 2.1.

(2) The Assistant Commissioner of Central Excise or the Deputy Commissioner of Central Excise, as the case may be, shall refund the differential amount, if any, to the manufacturer not later than the 15th day of May in the subsequent financial year.

3. The exemption contained in this notification shall apply only to the following kind of units namely:-

(a) New industrial units which have commenced their commercial production or after the 24th day of December, 1997, but not later than the 31st day of March, 2007.

(b) Industrial units existing before the 24th day of December, 1997 but which have undertaken substantial expansion by way of increase in installed capacity by not less than twenty five per cent on or after the 24th day of December, 1997, but not later than the 31st day of March, 2007.

4. The exemption contained in this notification shall apply to any of the said units for a period not exceeding ten years from the date of publication of this notification in the Official Gazette or from the date of commencement of commercial production whichever is later.

5. The exemption contained in this notification shall not apply to such goods which have been subjected to only one or more of the following processes, namely, preservation during storage, cleaning operations, packing or repacking of such goods in a unit container or labeling or re-labelling of containers, sorting, declaration or alteration of retail sale price and have not been subjected to any other process or processes amounting to manufacture in the States of Assam or Tripura or Meghalaya or Mizoram or Manipur or Nagaland or Arunachal Pradesh or Sikkim.
6. The exemption contained in this notification shall not apply to an existing industrial unit as on 1st of March, 2016, which undertakes substantial expansion of existing capacity or installs fresh plant, machinery or capital goods for production of gold or silver from gold dore, silver dore or any other raw material, by using such expanded capacity or such fresh plant, machinery or capital goods, and commences commercial production from such expanded capacity or such fresh plant, machinery or capital goods, on or after 1st March, 2016.

ANNEXURE

I. ASSAM

(A) Integrated Infrastructure Development Centres

1. Dalgaon
   Village: Ruhini Kash, Mouza: Pub Siyalmari, Circle: Dalgaon, Dist. Darrang, Govt. Khas Land (Dag. No.133)

2. Bhomoraguri
   Plot No. I Village: Bhomoraguri, Mouza: Pubtharia, Circle: Kaliabar, Disttt: Nagaon (Assam) Govt. Khas Land
   Plot No. II Village: Naltali, Mouza: Pubtharia, Circle: Kaliabar, Disttt: Nagaon (Assam) Govt. Khas Land
   Plot No. III Village: Bhomoraguri, Mouza: Pubtharia, Circle: Kaliabar, Disttt: Nagaon (Assam)
   (a) Private Land
   (b) Govt. Khas Land

3. Algapur
   Village: Dakhin Badarpur, Mouza: Saraspur, Circle: Algapur, Distt. - Hailakandi (Assam), Patta Nos. 1 and 5

(B) Growth Centres

1. Matia
   Village: Tinkonia para Dahikata Mornoi, Circel: Matia,

4. Prag Bosimi Synthetic Limited Complex
   Location
   Village-Bhotordal, Mouza-Lokrai, Circle- Sipajhar, District - Darrang (Assam)
   Boundary
   North-Private Land, South-Private Land, East- Private Land, West - Private Land

5. Textile Process House Complex of Assam State Weaving and Manufacturing Co. Ltd.,
   Location
   Village - Jabjabkuchi, Mouza - Pachim Banbhag, Circle - Ghograpar, District - Nalbari (Assam)
   Boundary
   North - Paddy field (Private land), South - Paddy field (Private Land), East - Ghograpar River, West- Dihjari Village and Paddy fields (Private Land)

6. Assam Syntex Ltd. Complex
   Location
   Village - Nathkuchi No. 2, Mouza - Namati, Circle- Tihu,
GENERAL EXEMPTION NO. 8

7. Assam State Textile Corporation Ltd. Complex

Location: Village - Noapara No.1, Mouza - Bijni, Circle- Bijni, District Bongaigaon (Assam)

8. Assam State Fertiliser And Chemicals Ltd. Complex

Location: No.1. Chandrapur Bagicha, Mouza- Panbari, Circle- Chandrapur, District - Kamrup (Assam)
Boundary: North- Brahmaputra River, South- Guwahati Chandrapur Road East- Kalang River, West- Land of National Textile Corporation.

9. Fertichem Ltd. Complex

Location: Village - Bonda, Mouza- Beltola, Circle- Sonapur, District - Pragiyotishpur (Guwahati-26)
Boundary: North- Paddy field (Private Land), South- Paddy field Dist Goalpara, Govt. Khas Land

2. Balipara

Location: Village - Dhekidal, Sapaguri Circle - Chardowar, Dist. Sonitpur

3. Barpeta

Location: Dag No. 200, Mouza Ghilasari

4. Goalpara

Location: Dag No. 253, 85, 8, 9 and 10, Police Station Goalpara

5. Duliajan

Location: Dag No. 85 of no. 2 Chalakataki Village, Mouza Duliajan

6. Sariharjan

Location: Dag No. Sixth Schedule area, Mouza Langmili

7. Lilabari (N Lakhimpur)

Location: Dag No. 438, Mouza Nakari

8. Maibong

Location: Dag No. Sixth Schedule area, Police Station Maibong

9. Manja

Location: Dag No. Sixth Schedule area, Mouza Jamunapur

10. North Salmara

Location: Dag No. 51, Mouza North Bongaigaon

11. Karija, Doloigaon

(c) Export Promotion Industrial Park

1. Amingaon

Location: (a) Village- Numalijolah, Mouza- Sila Sundarighopa, Circle - North Guwahati, Dist - Kamrup
          (b) Village- Numalijolah, Mouza- Sila Sundarighopa, Circle - North Guwahati, Dist - Kamrup

2. Assam Petrochemicals Complex

Location: Village Namrup, Mouza - Jaipur, Circle Naharkatia,
3. Weaving Complex of Assam State Weaving and Manufacturing Ltd.

Location: Village - Katimari Pathar, Mouza - Kachamari, Circle Nagaon, Distt. Nagaon (Assam)

Boundary: North - Govt. land, South - Nagaon - Juna Road, East - Forest Office, West - Private Residential Plot. Private Land, West-Paddy field (Private land), South East - Assam Asbestos Ltd.

(D) Industrial Estates

Name of the Industrial Estate | Dag No. | Mouza Police Station
---|---|---
1. Tinsukia | 143 part | Rangagarha
3. Mongoldoi | 25 | Rangamati
4. Sibsagar | 1214 | Bethari
5. Nagaon | 396 | Kachamari
7. New Bongaigaon | 300 | Botamari
8. Bokajan | Sixth schedule area | Borjan
9. Bihpuria | 457 | Bihpuria
10. Lahowal | 5 | Lahowal
11. Kalaphar (Cycle factory) | 44 and 45 | Beltola
12. Dimow | 2 | Thaora
13. Moran | part of village Onakalia | Nowang
14. Umrangsho | Sixth Schedule area | Umrangso
15. Haflong | Sixth Schedule area | Police station Halflong
16. Hamren | Sixth Schedule area | Rengkhand
17. Benibari, Howly | 377 and 76 | Howly
18. Morigaon | 488 | Niz Tetalia
19. Dhekiajuli | 1 | Dhekiajuli
20. Industrial Complex Bonda | 7,8,9,10,11,84,85,96,87 and 381 | Beltola
21. Industrial Estate Badarpur | 297, 8322 | Alakulipar
22. (i) Doomdoma; | 21 of 122 F.S | Tingrai
(ii) Bamunimaidan | 55,62,63,259,256 and 492 | Ulubari
# GENERAL EXEMPTION NO. 8

## (DA). Industrial Estates

<table>
<thead>
<tr>
<th>Name of Industrial Estate</th>
<th>Patta No. (Dag No.)</th>
<th>Mouza/Police Station</th>
</tr>
</thead>
<tbody>
<tr>
<td>Biswanath Chariali</td>
<td>Government Land (3)</td>
<td>Police Station Biswanath Chariali</td>
</tr>
<tr>
<td>Numaligarh (near Refinery gate)</td>
<td>Government Land (1)</td>
<td>Mouza-</td>
</tr>
</tbody>
</table>

## E. Industrial Area

<table>
<thead>
<tr>
<th>Number</th>
<th>Name of Industrial Estate</th>
<th>Mouza/Police Station</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Dekargaon</td>
<td>Haleswar</td>
</tr>
<tr>
<td>2.</td>
<td>Golaghat</td>
<td>Maukhowa</td>
</tr>
<tr>
<td>3.</td>
<td>Dhaligaon</td>
<td>Sidli</td>
</tr>
<tr>
<td>4.</td>
<td>Gotlong</td>
<td>Mahabhairav</td>
</tr>
<tr>
<td>5.</td>
<td>Rani</td>
<td>Dakshin Rani</td>
</tr>
<tr>
<td>6.</td>
<td>Bheating, Dibrugarh</td>
<td>Jamira</td>
</tr>
<tr>
<td>7.</td>
<td>Kalapahar (CITI)</td>
<td>Beltola</td>
</tr>
<tr>
<td>8.</td>
<td>Digboi</td>
<td>Dibgoi</td>
</tr>
<tr>
<td>9.</td>
<td>Silchar</td>
<td>Terapur</td>
</tr>
<tr>
<td>10.</td>
<td>Gauripur(Dhubri)</td>
<td>Police Station Gauripur</td>
</tr>
<tr>
<td>11.</td>
<td>Dolabari</td>
<td>Bhairavnad</td>
</tr>
<tr>
<td>12.</td>
<td>Buraburi</td>
<td>Sadiya</td>
</tr>
<tr>
<td>13.</td>
<td>Dalgaon</td>
<td>Pub-Sialmari</td>
</tr>
<tr>
<td>14.</td>
<td>Naltali, Kaliabor</td>
<td>Pubtharia</td>
</tr>
<tr>
<td>15.</td>
<td>Umragso</td>
<td>Police station Umransho</td>
</tr>
<tr>
<td>16.</td>
<td>Kundbari, Sonitpur</td>
<td>Holeagaon</td>
</tr>
<tr>
<td>17.</td>
<td>Biswanath Chariali</td>
<td>Biswanath</td>
</tr>
<tr>
<td>18.</td>
<td>Dhekiajuli</td>
<td>Dhekiajuli Municipality Ward</td>
</tr>
</tbody>
</table>

## (EA). Industrial Area

<table>
<thead>
<tr>
<th>Name of the Industrial Estate</th>
<th>Patta No./Dag No.</th>
<th>Mouza/Police Station</th>
</tr>
</thead>
<tbody>
<tr>
<td>Tulsibari Industrial Area (APOL Complex)</td>
<td>474(1463), 434(1410), 467(1445), 469 (773, 774, 1405), 471(1406), 473 (1309, 1404, 1409) 468(1401, 1339), 466(1403, 1393), 368(1304), 337(1308), 449(1440), 464(775, 1332), 339(1396, 1398), 465 (1400), 352(1311, 1301, 1302, 1303, 1296),</td>
<td>Mauza: Paneri Police Station: Rangia</td>
</tr>
</tbody>
</table>
2. Industrial Complex of Ashok
   Paper Mills Ltd, Jogighopa
   Government land (6, 7, 8, 10, 15, 12, 20, 22,
   23, 37, 51, 52, 53, 54, 121, 126, 128, 131, 135,
   149, 157, 159, 160, 161, 162, 163, 164, 165,
   166, 167, 168, 117, 17, 15, 22, 36, 37, 3, 8,
   135, 64, 93, 133, 134, 135, 136, 137, 167, 98,
   168, 173, 28), 32 (130), 14 (130), 29 (132),
   304 (247), 305 (247), 306 (218),
   307 (236), 308 (235), 309 (122), 310 (151),
   311 (193), 312 (121), 165 (204), 287 (128),
   288 (166), 289 (294), 290 (117), 282 (215),
   283 (126), 284 (216, 20), 122 (127), 122
   (129), (45, 46, 47), 50 (62), (127, 18, 247, 246,
   236, 235, 122, 193, 121, 128, 166), 49, (199),
   (126, 123, 118, 158, 170)
   Police Station: Jogighopa

3. Sila - I, Industrial Complex
   Government Land{(365 kha), 362, 91(kha)}
   Mauza: Sila Sundarighopa
   Police Station: Jalukbari

4. Numalijalah-1
   Government Land {(365 kha), 362, 91(kha)}
   Mouza- Silasundarighopa

5. Numalijalah-2
   Government Land {305 (Pt)}
   Mouza- Silasundarighopa

6. Dhing
   Government Land (310, 1)
   Police Station- Dhing

7. Ratabari
   2 (57, 65, 66, 100/586), 3 (105, 106,
   107, 108 110, 114, 117, 122, 367, 374,
   86, 88/588, 74/589)
   Police Station Ratabari

8. Kaliabor
   (APDC Complex)
   Government Land (210)
   Police Station Kuwaritol

9. Danguapara
   Government Land (167, 168, 195,
   196, 202, 654) of Danguapara
   village Government Land (35, 36, 79, 313,
   350) of Borbhag Solmari village
   Mouza - Natun Dehar

10. 2 No. Dakhin Sekhadri
    Government Land
    Mouza - Bakeli
<table>
<thead>
<tr>
<th>NAME OF INDUSTRIAL AREA</th>
<th>PATTA NO.(DAG NO.)</th>
<th>MAUZA/POLICE STATION</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>Bonda</strong></td>
<td></td>
<td>Mauza Beltola</td>
</tr>
<tr>
<td>Government Land (7,8,10,11 and 97), 23 (98), 18 (161), 26 and 29 (162), 16 (163), 1 (164), Annual Patta 33 (172), Annual Patta 27 (173), 27 (174), 27 (175), 18 (177), 26 and 29 (178,179,180,181), 10 (182), 44 (183), 24 (184, 185 and 186), Annual Patta 11 (187), Government Land (188), Annual Patta 16 (189), Government Land (190), 8 (191), 25 (192), 17 (193), 7 (194 and 158), 37 (159), Government Land (223), 22 (224), 18 (225), 7 (226), 29 (265), 18 (266), 6 (267), Annual Patta 4 (268), 6 (269), 18 (270), Government Land (271 and 275), Annual Patta 27 (277), 13 (278),</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
GENERAL EXEMPTION NO. 8


2. Pachimboragaon 48(17), 16 (1100), 35(19), 135(20), 62(21), 1(22), Government Land (23), 62 (24 and 25), Government Land (26), 62 (27 and 28), 139(29), 28(30), 135(31), 74(32), 170(33), Government Land (34), 48 (35), 16 (36), 83(37), 199(38), 205(16/280/1100), 83(40), Government Land (41), 37(43), 6(44), 95(45), 54(46), 144(47), 117 (48), 67(49), 103(50 and 51), 16 (57), 48 (58), 28 (59), 16(60), Government Land (61), 148 (63), 19 (64), 67 (65 and 72), 48 (73), 41 (75), 27 (76), 77 (77), 67(92, 93, 94, 95, 96), 16(97) 67(98 and 99), 23 (100 and 101), 44 (102), 23(103), 40 (104), 49 (129), 59 (204), 11 (209 and 230), 8(231), 43 (235), 39 (237), 26 (238), 59 (240), 72(241), 71 (242), 17 (244), 76 (246), 149 (252), 66(254), 27 (272), 67(274), 116(273), 30 (275), 9(276), 169 (277 and 278), 31 (279), 67(282 and 283), 31(284), 77(286), 31(287), Government Land(306), 6 (309), 36 (310), 54 (311), 69 (312), Government Land (315), 67(319), 51(321), 10(322), 31(313), 7(314), 103(342), 28 (349), 44(440), Government Land (538), 4(541, 542, 543, 546 and 548), Government Land (544), 47( 545), Government Land (794), 9(899), 49(1071), 1(11, 12), 18 (13, 14), Government Land (15), 205 (18 and 39), 67 (42), 90(52), 147 (56), Government Land (62), 67 (66, 67, 68, 70, 71), 81 (130), 79 (131), 149 (205), Government Land (243), 63 (245), 10 (247), 67 (250), 28 (255), 29/Government Land (256), 142 (257), 16 (280), 67 (281), 77(285), 52 (308), 45 (316), Government Land (317), 67 (318), 27 (320), 31 (323), 28 (341), 6 (343).

3. Pubboragaon 123 (1, 2, 3 and 4), Government Land (5), 43 (6), 8 (7, 8 and 9), 7 (10), 43 (11 and 12), 7 (13) 123 (14, 15, 16 and 17), Government Land (18), 123 (19, 20, 21,22, 23, 24, 25, 26, 27 and 28), Government Land (29), 115 (30), 4 (31 and 32), 18 (33), 2 (34), 11 (36), 12 (37 and 37(B), 46 (38), 69 (39 and 40), 120 (41), 109 (42), Mauza: Jalukbari
GENERAL EXEMPTION NO. 8

18 (43), 115 (44), 1 (45, 46, 47, 48, 49, 50, 51), Government Land (52), 126 (61), Government Land (62), 123 (63, 64, 65), 58 (76), Government Land (77), 63 (78), 92 (79), 48 (80), 36 (87), 14 (88), 46 (89), 79 (90), 33 (96), 46 (98), 70 (104), 38 (105), 62 (106), 46 (107), 62 (108), 55 (109), 53 (110), 58 (111), 54 (112 and 113), 58 (114), 53 (115), 62 (116), 46 (117), 66 (118), 87 (119 and 120), 19 (121), 33 (122), 46 (123 and 124), 33 (125), 46 (130), 63 (131), 59 (132), 10 (133 and 134), 33 (135), 19 (136), 39 (137), 1 (138), 83 (139), 1 (140), 87 (141), 19 (142), 115 (143), 87 (144), 1 (145), 67 (146), 26 (147), 11 (148), 38 (149), Government Land (150), 82 (151), 46 (152 and 153), 73 (154), Government Land (155), 50 (156), 91 (157), Government Land (158, 159 and 160), 20 (161), 13 (162), 20 (163 and 164), Government Land (165), 58 (166), 46 (167), 67 (168), 46 (169), 59 (170), 28 (171), 40 (172 and 173), 73 (174), Government Land (175), 80 (176), 64 (177), 33 (178), 113 (179), 9 (180), 64 (181 and 182), 9 (183), 51 (184 and 186), 83 (187), 21 (188), 22 (189), 26 (190), 34 (191), 64 (192), 5 (193), 45 (194), 42 (195), 61 (196), 26 (197), 45 (198), 61 (199), 47 (200), 61 (202), Government Land (203), 107 (204), 5 (205), Government Land (206), 62 (207), 76 (208 and 209), 72 (210), 32 (211), 96 (212), 32 (213), Government Land (214), 6 (215), 51 (216), 110 (217), 72 (220), 68 (221), 26 (222), 32 (223), 118 (224), 34 (225), 6 (226), 78 (227), 9 (228), Government Land (229), 31 (230), 20 (240), Government Land (241), 108 (242), 114 (243), Government Land (244), 22 (245), Government Land (246 and 247), 6 (248), 116 (249), 121 (250), 80 (251), 97 (252 and 253), Government Land (254), 22 (255), Government Land (256), 16 (257), 40 (258), 23 (259), 95 (260), 116 (261), 62 (263), Government Land (305 and 306), 27 (307), 14 (308), 62 (327), 20 (328), 82 (557), 48 (558), 20 (559), 48 (560), 19 (561), 46 (564 and 565), 38 (566), 48 (570), 14 (8), 70 (82), 38 (83, 84, 85), 79 (86, 91 and 92), 46 (97, 99), 119 (100), 33 (101), 36 (102), 19 (127), 3 (129), 83 (185), 61 (201), 72 (218), 68 (219), 94 (304)

4. Saukuchi 21(12), Government Land (16), 6(18), 21(20,21,22, 25,26 and 27), 41(28), 132(29), Annual Patta 17(30), 141(31), Government Land (32) P.L. (33), Government Land (34), 139(35), 141(36), Government Land (37), Annual Patta 13(38), Annual Patta 13(39), Government

Mauza: Beltola
5. Jootikuchi 75 (120, 121 and 122), 35 (197), Government Land (198), 35 (199), Government Land (200 and 201), 67 (268), 75 (269, 270 and 271), 7 (274), 27 (275), 71 (276 and 277), 67 (278), Government Land (279), 7 (280), 27 (281), 71 (282), 67 (283), 74 (284 and 285), Government Land (286 and 287), 74 (288 and 289), 70 (290), 74 (291, 292 and 293), 45 (294 and 295), 32 (296), 68 (297, 298 and 299), Government Land (301), 12 (303), 3 (304), 76 (306), Government Land (308, 309 and 311), 86 (312), 102 (317), 92 (318), 102 (319), 32 (320), 101 (321 and 322), 1 (323 and 324), 101 (325), 33 (327), 62 (328), 33 (326), 62 (328), 29 (329), 36 (330), 45 (335), 89 (336), 29 (337), 94 (338), 4 (339), 5 (340), 10 (341), Government Land (342), 106 (343), 6 (344), 37 (345), 114 (346), 89 (347), Government Land (348), 106 (349), 99 (350), 87 (351), 94 (352), 7 (353), 88 (354), 18 (355), 490 (356), 90 (357), 111 (358), 107 (359), 44 (360), 46 (361), Government Land (362), 15 (367, 368 and 369), Government Land (370 and 371), 80 (372), Government Land (373, 374, 375, 376 and 377), 80 (378), 107 (379), 100 (384), 11 (385), 98 (386), 93 (387), Government Land (388, 389, 390 and 391), 80 (392), Government Land (393), 80 (394 and 395), Government Land (396), 80 (397), 11 (416), 108 (417), 109 (418), 110 (419), Government Land (420), 12 (421), Government Land (422)

6. Betkuchi 112 (444), 131 (445), 269 (446), 131 (447), 269 (448), Government Land (449 and 450), 269 (451 and 452), 71 (453), Government Land (454, 455 and 456), 39 (457), 53 (458), 51 (459), 226 (460), 39 (461), 167 (462), 39 (463), 235 (464), 34 (465), 241 (466), 34/ Government Land (467), 261/Government Land (468), 34 (469), 71 (470), Government Land (471), 34 (472 and 473), 22 (474), Government Land (475), 269/ Government Land (476), 168 (477), 214 (478), 224 (479), 103 (480), 269 (481, 482 and 483), Government Land (484), 71 (485), 269 (486), 272 (487), 71 (488), 35 (500), 246 (501), 92 (502), 185 (503), 71 (504), 71/ Government Land (505, 506 and 507) 155 (508), 71/
GENERAL EXEMPTION NO. 8

Government Land (509), 9 (510), 269 (Government Land) (511), 219 (512), 269 (Government Land) (513), 228 (514), 269 (515), 75 (516), 269 (517), 194 (518), 192 (519 and 520), 75 (521), 26 (522), 111 (523), 269 (524), 1 (533), 227 (532), 17 (535), 39 (536), 269 (537), 542 and 543, 125 (544), 102 (545), 93 (546), 269 (Government Land) (552), 170 (554), 35 (556), Government Land (557), 117 (558), 269 (541, 538, 539 and 540), 52 (598), 43 (599), 102 (601), 158 (602), 87 (603), 104 (604), 150 (605), 115 (606), Government Land (607 and 608), 157 (609), 193 (610), 270 (611), 6 (612), 47 (613), 26 (614 and 615), 153 (616), 172 (Government Land) (617), 45 (618), Government Land (619), 161 (620 and 621), 18 (622), Government Land (623, 624 and 625), 89 (626), 70 (627), 102 (628), 191 (629), 157 (630), 152 (631), 61 (632), 236 (633), 183 (634), 38 (635 and 636), 71 (637), 38 (638), 71 (339), 71 (Government Land) (640, 641 and 642), 70 (643), 157 (644), 152 (645), 73 (646), 236 (647), 21 (648), Government Land (649), 38 (650), 10 (652), 155 (653), Government Land (654), 10 (655), 102 (656, 657 and 658), Government Land (659), 54 (660 and 661), 35 (662), 168 (663), 26 (664), 236 (665), 102 (666), 61 (667), 23 (668), 93 (669), 213 (670 and 671), Government Land (672), 269 (673), 168 (674, 675 and 676), Government Land (677), 40 (678), Government Land (679), 168 (680 and 681), 192 (682), 55 (683), Government Land (684), 207 (685), 213 (686 and 687), Government Land (688), 169 (689), 190 (690), 27 (691 and 692), 31 (693), 94 (694), 21 (695 and 696), 38 (697), 11 (698), 37 (699), 37 (700), 30 (701), 74 (702), 269 (703), 149 (704), 18 (705), 149 (706 and 707), 258 (708), Government Land (709), 19 (710), 91 (109), 34 (797), Government Land (796), 34 (790), Government Land (792 and 793), 34 (794 and 795), 96 (799), Government Land (800 and 801), 88 (802), 154 (803), 30 (804), 127 (805), 30 (806), 275 (807), 147 (808), 19 (809), 147 (810), 19 (812), 127 (813), 1 (814), 34 (815), 27 (816), 212 (817), 196 (818), 269 (819 and 820), 206 (821), 204 (822), 269 (823), 34 (823), 27 (824 and 825), Government Land (826, 827, 828 and 829), 269 (830), 39 (831), 27 (832), 84 (833), 170 (834), 281 (835), 151 (836), 269 (837), Government Land (838), 1 (839), 76 (840), 189 (841), 35 (842), 151 (843), 268 (844), 34 (845), 84 (846), 34 (847), Government Land (848), 274 (849), Government Land (850), 134 (851), 268 (852), 269 (853), 34 (854),
GENERAL EXEMPTION NO. 8

116 (855), 121 (856), 250 (857), 78 (858), Government Land (859), 228 (860 and 861), 108 (862), 228 (863 and 864), 106 (865), Government Land (866), 164 (867), 269 (868), Government Land (869), 139 (870), 40 (871), 9 (872), 146 (873), 129 (874), 198 (875 and 876), 137 (877), 51 (878), 68 (879), 137 (800), 34 (881, 882, 883, 884 and 885), Government Land (886), 73 (887), 14 (888, 889 and 890), 73 (891), 155 (892), 176 (893), 36 (894), 117 (895), 34 (896, 897, 898, 899 and 900), 36 (901), 102 (902, 903 and 904), 235 (905), 187 (906), 96 (908), 44 (910, 911, 912 and 913), 245 (914 and 915), Government Land (916), 96 (917), 84 (984), 231 (985), 184 (986), 84 (983), 200 (987), 47 (997), 17 (535), 269 (553), 10 (651), 34 (798), 19 (811), 7.

7. Dharapur
Palasbari 287 (877), 42 (878), 52 (880), 87 (881), 52 (882 and 883), 87 (884), 287 (885), 52 (886), 528 (887), 269 (888), 80 (889 and 890), 579 (891), 52 (892), 37 (893), Government Land (894), 529 (895 and 896), Government Land (897), 393 (898), 101 (1176), 237 (1177), 310 (868 and 869), 10 (871), 310 (872), 80 (873 and 874), 34 (900 and 901), 310 (902), 209 (903), 209 (904 and 905), 674 (906), 191 (907), 446 (908), 37 (909), 310 (910), 37 (911), 446 (912), 191 (913), 674 (914 and 915), 191 (916), 446 (917), 37 (918), 548 (199), 578 (920), 37 (921), 578 (922), 36 (923), 395 (924), 672 (925), Government Land (926), 629 (927), 580 (928), 672 (929), 629 (930), 672 (931), 629 (932), 672 (933), 663 (934), 496 (935), Government Land (936), 220 (937), 267 (938), 526 (939), 440 (940), 778 (941), 394 (942 and 943), 315 (944 and 945), 394 (946), Government Land (947), 394 (948), Government Land (949), 394 (950), 798 (951), 518 (952), 798 (953, 954 and 955), 796 (956, 957, 958, 959, 960 and 961), 798 (962, 963 and 964), Government Land (965), 798 (966), Government Land (967 and 968), 798 (969), 441 (970), 797 (971 and 972), 798 (973), Government Land (974 and 975), 806 (976), 795 (977), 806 (978), Government Land (979), 394 (981, 982, 983 and 984), Government Land (985), 764 (990), 84 (991 and 992), Government Land (993), 85 (994), Government Land (995, 996, 997, 998, 999 and 1000), 607 (1001), 569 (1002), 113 (1003), 606 (1004), 253 (1005), 252 (1006), 568 (1007), 216 (1010), 178 (1011), 106 (1012), 394 (1013), 376 (1014 and 1015), 659 (1767), 779 (1775), 274 (1747), Government Land (1748), 800 (1765),

Mauza: Ram Charani
GENERAL EXEMPTION NO. 8

Government Land (1743), 537 (1744), 672 (1745), 722 (1746), Government Land (1777), 797 (1701 and 1702), 376 (1396), 658 (1397), 149 (1398), 251 (1399), Government Land (1400), 149 (1401), 135 (1402), 40 (1403), 786 (1405 and 1409), 481 (1410), 604 (1415), Kacha Patta/310 (867), 795 (1703), 448 (1709), 277 (1763), 525 (1764), 177 (1761), 525 (1762), Annual Patta/38 (1404)

8. Abhoypur (North Guwahati)

Government Land (1 and 2), 144 (3), Government Land (4), 248 (5), Government Land (6), Annual Patta (7, 8 and 9), Government Land (10), Annual Patta (11 and 12), 250 (13), Government Land (14 and 15), Annual Patta (16), 2 (17), 147 (18), 19 (19), 230 (20), Annual Patta (21), 200 (22), Government Land (23), Annual Patta (24 and 25), 200 (26), 101 (27), 240 (28), Government Land (29), 145 (30), Annual Patta (32), Government Land (33), Annual Patta (34 and 35), 223 (36), 90 (37), 113 (38), 90 (39), Government Land (40), 231 (41), 149 (42 and 43), 223 (44), Annual Patta (45), Government Land (46), 223 (47), Annual Patta (48), 70 (49), 92 (50), 49 (51 and 52), 147 (53), 176 (54 and 55), 167 (57), 18 (58), 91 (59), 123 (60), 174 (64), 18 (65), 66 and 67), 1 (68), 222 (69), 249 (70), Annual Patta (72), 191 (73), 17 (74), 175 (75), 199 (76), 100 (77), 166 (78), 82 (79), 100 (80), 249 (81), 222 (82), 1 (83 and 84), 146 (86), 177 (87), 167 (88), 177 (89), 51 (90), 112 (92), 265 (93), Annual Patta (94 and 96), 265 (97), 2 (98), Annual Patta (99), Annual Patta 100 (100), 52 (101), 48 (102), 102 (103), Annual Patta (104), 223 (105), 201 (106), 149 (107), 201 (108), 225 (109), Annual Patta (110), 21 (111), Annual Patta (112), 149 (113), 233 (114, 115 and 116), 178 (117 and 118), 224 (119), Annual Patta (120), 3 (121, 122, 123, 124 and 125), Annual Patta (128), 93 (129, 130 and 131), 3 (132), 224 (133), 93 (134), 178 (135), 242 (137), 114 (138), 197 (144), 25 (147), 4 (150), 242 (151), 89 (159), Government Land (160 and 161), 224 (162), 3 (164 and 165), 167 (166), Annual Patta (167), 22 (168), 198 (169), 252 (170), 2 (171), 265 (172), 266 (173), 251 (174), 2 (175 and 176), 177 (177 and 178), 235 (179 and 180), 52 (181), 167 (182), 51 (183), 268 (184), 102 (185), 202 (186 and 187), 102 (188), 82 (189), 100 (190), 116 (191), 198 (192), 120 (193), 124 (194), 51 (218), Annual Patta (219), 10 (220), Kacha Patta/167 (56), Kacha Patta/112 (91), 92 (95), 114 (152), 241 (156), 179 (157), Mauza: Sila Senduri Ghopa
9. Village
Gouripur
North Guwahati
Annual Patta 2 (158), Annual Patta 20 (159), 40
(160 and 162), 6 (163 and 164), 144 (165), 56 (166),
Annual Patta 10 (167), Annual 32 (168), Annual Patta
28 (169), Annual Patta 18 (170), 74 (171), Ghopa Patta
Government Land (202, 203 and 204), Annual Patta 5
(205), Government Land (206), Annual Patta 18 (207),
45 (208, 209, 210 and 211), 107 (212), 166 (214), 107
(215), 8 (216), 165 (217), 12 (218), 94 (219), 167 (220),
69 (221), 75 (222), 3 (223), 133 (224), 68 (225), 94
(226), 25 (227 and 228), Annual Patta 4 (229), 145
(230), Annual Patta 34 (231), 150 (233), 116 (234 and
235), 53 (236), 110 (237), 145 (238, 239 and 240),
Government Land (241), 95 (242), 99 (244), 115 (245
and 246), 81 (247), 99 (248), 133 (249), Annual Patta
(250), Annual Patta 19 (251), Annual Patta 11 (252, 253
and 254), 48 (255), 97 (256), 98 (257), 167 (258), 134
(259), 108 (260), 56 (261), 26 (262), 42 (263), Annual
Patta 3 (264), 25 (265), 115 (266), 95 (267), 55 (268),
82 (269), 95 (270), 98 (271), 95 (272), 115 (273), 156
(274), 42 (275), 26 (276), 130 (277), 52 (278 and 279),
54 (280), 24 (281), 98 (282), 95 (283), 178 (284), 82
(285), Government Land (286), 130 (287), 24 (288),
152 (289), 117 (290), 65 (291), Government Land
(292), 55 (293), 26 (294 and 295), 174 (296), 18 (297
and 298), 19 (299), 61 (300, 303 and 304), 127 (305),
Government Land (306), 127 (307), 18 (308), 174
(309), 153 (311), 31 (312), 48 (313), 137 (314 and
315), 149 (316), 17 (317), 179 (318), Kacha Patta/107
(319), Kacha Patta/150 (232), Kacha Patta/63 (301),
Kacha Patta/46 (302), Kacha Patta/111 (310), Kacha
Patta/151 (88)

10. Village
Ghorajan
(North
Guwahati)
Government Land (27, 28, and 29), 2 (30), 1 (31), 6
(32), 3 (33).

11. Amingaon
(North
Guwahati)
Government Land (51), 6 (205), 136 (206), 11 (207),
153 (230), 69 (231), 16 (232 and 233), 152 (234),
100 (235), 35 (236 and 237), 54 (238), 20 (239, 240
and 241), 47 (242), 130 (243), 51 (244), 52 (245), 64
12. Village -
  Azara
  Palasbari

336 (1), 520 (2), 691 (3), 12 (4), 404 (5), 339 (6), 407 (7), 470 (8), Annual Patta (9 and 10), 339 (11), Annual Patta (12), 732 (13 and 14), 14, Government Land (15 and 16), 138 (17), 264 (18 and 19), 49 (20), 411 (21), 39 (22), 53 (23 and 24), 200 (25), 238 (26), 472 (27), 304 (28), 577 (29, 30, 31, 32, 33 and 34), 390 (35), 344 (36), 529 (37), Government Land (38, 39, 40, 41, 42 and 43), 55 (44), 383 (45), 56 (46), 541 (47), 577 (48), 541 (49 and 50), 345 (51), 541 (52), 475 (53), 402 (54), 541 (55), 18 (56), 256 (57), 541 (58 and 59), Government Land (60, 61 and 62), 477 (63), Government Land (64), 477 (65), 416 (66), Government Land (67), 256 (68), 183 (69), Government Land (70 and 71), 20 (72), 21 (73), 271 (74), Government Land (75), 147 (76), 348 (77), 257 (78), 391 (79), 58 (80), 188 (81), 404 (82), 407 (83), 258 (84), 407 (85 and 86), 211 (87), 407 (88), 112 (89), 211 (90), 161 (91 and 92), 112 (93), 259 (94), 408 (95), 424 (96), 598 (97), 566 (98), 567 (99), 40 (100), 272 (101), 145 (102), 47 (103), 205 (104), 205 (105), 204 (106), 483 (107 and 108), 548 (109 and 110), Government Land (111), 11 (112), 62 (113), 414 (114), 263 (115), 414 (117), 261 (118), 549 (119), 59 (120), 24 (121), 262 (122), 267 (123), 183 (124), 414 (125), 62 (126), 427 (127), 40 (128), 548 (129 and 130), 166 (132), 475 (133), 349 (134), 483 (135), 636 (136), 47 (137 and 138), 145 (139), 241 (140), 424 (141), 185 (142), 46 (143), 435 (145), 167 (146 and 147), 210 (148), 271 (149), 414 (150), 147 (151), 104 (152), 349 (153), 424 (154 and 155), 184 (156 and 157), 208 (158), 242 (159), 201 (160 and 161), 250 (164, 165 and 166), Government Land (167), 482 (169 and 170), 202 (173 and 174), 37 (179), 273 (183), 544 (184), 170 (189), 416 (191), 170 (192), 172 (193 and 194), 350 (195), 256 (196), 553 (197), 351 (198), 206 (199), 387 (201), 423 (202 and 203), 538 (204 and 205), 600 (206), 168 (207 and 208), 414 (209 and 210), 416 (211), 533 (212), 470 (213), 27 (214), 266 (215), Mauza: Ram Charani
GENERAL EXEMPTION NO. 8

Kacha Patta/160 (144), 201 (162), 250 (163), 479 (171), 202 (172), 141 (178 and 181), 599 (182), 544 (185), 63 (186), 551 (190), 387 (200), 533 (216), 652 (217), 545 (218), 334 (1318), 479 (1252), 205 (104), 483 (108), 548 (109), 250 (165), 202 (174), 168 (207)

13. Village - Garal
(Palasbari)  338 (345), 192 (346), 41 (347), 463 (348), 3 (349), 79 (350), 193 (351 and 352), Government Land (353), 120 (354), 194 (355), 363 (356), Government Land (357), 32 (358), 362 (359, 360, 361 and 362), 115 (363), 102 (364), 386 (365), 41 (369), 360 (370), 493 (371), 121 (372), 182 (373), 91 (374), 557 (375), 530 (376), 175 (378 and 379), 278 (380), 279 (381), 278 (382 and 383), 289 (384), 285 (385), 289 (386), 1 (387), 94 (388), 287 (389), 145 (390), 240 (391), Government Land (392), 655 (393), 289 (394), 36 (395), 387 (396), 518 (397), 62 (398), 146 (399), 94 (400), 249 (405), 231 (406), 195 (407), 287 (408), 161 (409), 196 (410), 1 (411), 452 (412), 1 (413), 361 (414), 358 (415), 147 (416 and 417), 242 (418), 243 (419), 146 (420), 272 (421), 244 (422), 289 (423), 97 (424), 456 (425), 73 (426), 245 (427), 179 (428), 289 (429 and 430), 520 (431), 289 (432), 290 (433), 246 (435), 76 (436), 180 (437), 237 (438), 65 (439), 388 (440), 190 (441), 456 (442), Government Land (443), 456 (445), 183 (447), 378 (448), 183 (449), 378 (450), 4 (451 and 452), 10 (453), 363 (454), 194 (455), 293 (456), 193 (457), 615 (462), 79 (464), 192 (469), 391 (470), 389 (471), 390 (472), 462 (474), 390 (475), 536 (476), 531 (477), 528 (478), 247 (479), 360 (480), 293 (481), 148 (482), 560 (483), 576 (484), 581 (485), 149 (486), 560 (487), 73 (488), 296 (489 and 490), 517 (491), 186 (492), 76 (493), 71 (494), 12 (495 and 496), 531 (497), 528 (498), 248 (499), 360 (500), 293 (501), 3 (502), 79 (503), 148 (504), 197 (506), 89 (507), 465 (508), 298 (509), 612 (510), 561 (511), 562 (512), 493 (513), 249 (514), 493 (515), 190 (516), 41 (517), 390 (518), 190 (519), 291 (520), 522 (521, 522, 523, 524, 525 and 526), 198 (527 and 528), 522 (525 and 526), 198 (527 and 528), 360 (529), 339 (530), 496 (531), 564 (532), 392 (533), 515 (534), 299 (536), 426 (537), 525 (538), 522 (539), 360 (540), 76 (541), 186 (542), 304 (543), 565 (544), 444 (545), 199 (546), 557 (547), 378 (548), 183 (549), 199 (550), 200 (551), 250 (552), 392 (556), 564 (557), 43 (558 and 559), 253 (560), 201 (561), 202 (562), 251 (563), 301 (564), 252 (565), 150 (566), 97 (567 and 568), 560 (569), 259 (776), 306 (777), 151 (778),

Mauza: Ram Charani
GENERAL EXEMPTION NO. 8

416 (779), 497 (781), 152 (782), 204 (783), 475 (784), 541 (785), 619 (789), Government Land (790), 408 (791), 204 (792), 48 (793), 204 (794), 48 (795), 338 (801), 391 (802), 414 (803), 517 (804), 260 (805), 49 (807), 153 (808 and 809), 311 (811), 464 (812), 639 (813), 463 (814), 45 (1312), 307 (815), 343 (752), 206 (816), 641 (817), 338 (818), 639 (819), 640 (820), 543 (822), 617 (823), 411 (824), 618 (825), 104 (826), 619 (827 and 828), 160 (829), 621 (830), 475 (835), 309 (836), 475 (837), 151 (838), 152 (839), 410 (840), 605 (841), 474 (842), 310 (843), 535 (844), 90 (845), 205 (846 and 847), 626 (848 and 849), 623 (850), 619 (851 and 852), 624 (853), 544 (855), 14 (856), 407 (858), 313 (859), 31 (860), 550 (861), 417 (862), 416 (863), 613 (864), 312 (866), 416 (867), 476 (868), 31 (869), 336 (870), 207 (871), 465 (872), 628 (873), 465 (874), 601 (877), 154 (878), 260 (879), 293 (880), 546 (881), 264 (882), 421 (883), 45 (884), 210 (885), 547 (886), 457 (887), 465 (888), 51 (889), 19 (890), 18 (891), 478 (894), 416 (895), 463 (896), 11 (897), 494 (898), 170 (899), 6 (900), 545 (901), 15 (902), 620 (903), 314 (904), 16 (905), 499 (906), 635 (907), 631 (908), 472 (909), 636 (910), 357 (911), 208 (912), 17 (913), 11 (914), 45 (916), 416 (917), 417 (918), 457 (919), 50 (920), 416 (921), 292 and 923), 419 (924), 315 (925), 209 (927), 481 (928), 335 (930), 105 (931), 455 (932), 546 (933), 501 (934), 482 (935), 52 (936), 67 (937), 53 (938), 457 (939), Government Land (1331), 29 (1336), 45 (1312), Kacha Patta: 246 (434), 456 (444), 524 (446, 459 and 458), 558 (460), 540 (461), 91 (463), 459 (466), 76 (467), 41 (468), 192 (469), 391 (470), 389 (471), 390 (472), 461 (473), 519 (505), 360 (529), 299 (554), 582 (555), 169 (821), 622 (831), 750 (832), Government Land (926)

14 Village Sila
Mahekhati
(North Guwahati)

Mauza: Sila
Senduri
Ghopa

42 (58), Government Land (38), 26 (85), 3 (37), 48 (36), 64 (258), 19 (232), 64 (233), 19 (234), Annual Patta (184), 19 (261), 35 (245), 5 (238), 50 (237 and 239), 64 (223), 13 (225), 64 (226), 19 (236), 47 (282), 9 (11), Annual Patta (128), 50 (129), 3 (127), Government Land (120), 27 (124), 1 (121), 56 (123), 56 (124), 56 (152 and 153), Government Land (154), 53 (155), 56 (156 and 157), 53 (149), Annual Patta (150), 56 (151), 61 (99), 69 (193), 24 (68 and 79), Annual Patta (80 and 81), 16 (82), 51 (83), 61 (91), 32 (92), 3 (93), 32 (94), 61 (96 and 97), 33 (98), 61 (99), Annual Patta (100), 51 (101), Annual Patta (102 and 103), 5 (104), 55 (105), Annual Patta (106), 37 (107), Government Land (108),
27 (109), 54 (110), 36 (111 and 112), 33 (113), 15 (114), Government Land (115), 34 (116), 61 (117), 20 (118), Government Land (122), 56 (123), 27 (124), 21 (125), 32 (126), 3 (127), Annual Patta (128), 50 (129 and 130), 55 (131), 51 (132), Annual Patta (133, 134 and 135), Government Land (136), 55 (138), 32 (139), 55 (140 and 141), 51 (142), 32 (144), Government Land (145), 51 (147), 17 (148), 4 (149), Annual Patta (150), 61 (151), 56 (152), 24 (153), Government Land (154), 56 (155 and 156), Government Land (159), 42 (161), 52 (177), 39 (178), 3 (179), 2 (180), 40 (181), Annual Patta (182), 6 (183), Annual Patta (184 and 185), 42 (186 and 187), 6 (188), 29 (189), 3 (190), 48 (191), Annual Patta (192), 22 (203), 14 (204), 38 (205), 21 (206), 42 (207), 14 (208), 13 (239), 25 (281), 47 (282 and 283), Government Land (284), 6 (299)

15 Village Sila
(North Guwahati)
Government Land (92), Annual Patta (238), 122 (273), 174 (274), 41 (275), Annual Patta (279), 56 (280), 25 (281), 110 (373), Government Land (383,384,385 and 386), 31 (714), 34 (729 and 730), 32 (725), 197 (728), Annual Patta (770), 156 (735), 49 (733), 97 (734), Government Land (736), 139 (737), 197 (739)
Mauza: Sila Senduri Ghopa

16. Village Koroi
Bari (North Guwahati)
34 (4), 32 (30), 25 (31), 31 (32), 5 (33), 26 (34), 20 (39), Government Land (40), 5 (41), 5 (44), 1 (45), 5 (53), 5 (54), 13 (73), 21 (105), Government Land (103), 14 (108), Government Land (110), Annual Patta (111), 36 (113), 36 (114), 22 (115), 36 (116), 22 (121), 33 (125), Government Land (127), 19 (128), 42 (133), 16 (130), 45 (134)
Mauza: Sila Senduri Ghopa

17. Village Numali
Jalah (North Guwahati)
15 (58), 38 (59), 12 (60), 8 (61), 14 (62), 15 (63), 53 (72), 48 (76), 53 (74), Annual Patta (77), 52 (78), 84 (79), 35 (180), Annual Patta (179), 24 (81), 14 (82), 37 (83), Government Land (89), 40 (372), 14 (327), Government Land (154), 67 (47), 62 (48), 21 (49), 14 (50), 75 (51), 14 (52), 75 (53), 15 (54), 64 (55), 54 (56), 29 (57), 1 (58), 38 (59), 12 (60), 8 (61), 14 (62), 15 (63), 75 (64), 62 (65), 67 (66), 40 (67), 11 (68), 16 (69), 75 (70), 19 (71), 53 (72), 9 (73), 5 (74), 24 (75), 48 (76), Annual Patta (77), 52 (78), 84 (79), 67 (80), 24 (81), 14 (82), 37 (83 and 84), 14 (85), Annual Patta (86), Government Land (87), Annual Patta (88), Government Land (89), C.G. (90), Government Land (91), Government Land (92), Annual Patta (93), Government Land (94 and 95), C.G
18. Village Mathgharia No. 2

Village Government Land (120, 121, 124, 125, 126, 127 and 128), 15 (129), Government Land (130), 39 (139), Government Land (133 and 134), 39 (135, 136 and 137), 16 (139), Government Land (140), 16 (141), 39 (143, 147 and 148), 4 (149), Government Land (150, 151, 152 and 153), 16 (154), 31 (155), 26 (156 and 157), 20 (167), 14 (171), Government Land (176, 177 and 178), 39 (180), Government Land (199 and 218), 30 (221), Government Land (222, 223, 224, 226, 227, 229 and 230), 4 (231), 30 (240), 22 (241), 26 (249), 16 (251), 30 (253), Government Land (132), 10 (163), 7 (165), Government Land (219), 8 (220), Government Land (226)

Mauza: Beltola

19. Village Birkuchi

Village 20 (4), 11 (5), 16 (6), 22 (7), 34 (8 and 9), 22 (10), 34 (11), 7 (12), 12 (13), Government Land (14), 7 (15), 16 (16), Government Land (17), 7 (18), 31 (19), 29 (20), 1 (21), 15 (22 and 23), 16 (24), 31 (25), 27 (26), 15 (27), 28 (28), 31 (29), 1 (30), Government Land (31), 8 (32), Government Land (33), 5 (34), 1 (35), 14 (36), 5 (Government Land (40, 41 and 42), 1 (43 and 44), 26 (45), 29 (46), Government Land/5 (47 and 48), 22 (49), 21 (50), 5 (51, 52 and 53), 1 (54), Government Land/5 (55), 1 (56, 57 and 58), 23 (59), 3 (60 and 61), 5 (62), 1 (63), Government Land (64), 1 (65), 17 (66), 8 (67), 21 (68 and 69), 6 (70), 14 (71, 72 and 73), Government Land (74), 9 (75), Government Land (76, 77 and 78), 9 (79), Government Land (80 and 81), 17 (82), 14 (83), 5 (84), 1 (85), Government Land (86), 5 (87), 11 (88), 10 (89), 2 (90), Government Land (91), 11 (92), 21 (93), Government Land (94), Government Land/5 (95), 11 (96), 14 (97), Government Land (98), 11 (99), Government Land/5 (100 and 101), 11 (102), Government Land/5 (103, 104, 105, 106, 107, 108, 109, 110, 111, 112 and 113), 33 (115 and 116), 4 (118), Government Land/5 (119 and 120), 5 (121), 33 (123 and 124), Government Land (125, 126, 127, 128, 129, 130, 131, 132 and 133), 5 (134), 3 (135), 5 (136),
20. Village Sendurighopa

161 (604), 86 (606), 75 (607), 38 (608), 172 (609), 136 (610), 155 (611), 154 (612), 136 (613), 75 (614), 77 (615), 230 (616), 115 (617), 192 (618), 118 (619), 620 and 621, 154 (622), 118 (623), Annual Patta (624), 193 (625), 39 (626), 230 (629 and 630), 241 (631), 125 (632), 39 (633), 210 (634), 25 (635), 125 (636), 210 (637 and 638), 42 (639 and 640), 211 (641), 40 (642), 137 (643), 138 (644), 211 (646), 78 (647), 212 (648), 119 (649), 186 (650, 651 and 652), 139 (653), 174 (654), 179 (655), 186 (656), 243 (657), 89 (658), 97 (659), 47 (660), 231 (661), 174 (662), 247 (663), 247 (664), 186 (665), 247 (666, 667 and 668), 5 (669, 670, 671, 672 and 673), Annual Patta (674), 5 (675 and 676), 221 (677), 185 (680), 234 (681), 19 (683), 265 (685), 20 (686), 265 (687), 84 (688), Government Land (690), 185 (693), 158 (694), 247 (695), Government Land (699, 701, 702 and 703), 186 (1414), Government Land (704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729 and 730), 3 (731), Government Land (732, 733, 734, 735, 736, 737, 738, 739, 740, 741 and 742), 13 (743), 94 (744), Government Land (745, 746 and 747), 8 (750),
GENERAL EXEMPTION NO. 8

Government Land (751), 129 (752), Government Land (753, 1509, 1510, 1511, 1223, 1486, 1499, 1501, 1502, 1421, 1422, 1423, 1424, 1425, 1426, 1427, 1428, 1429 and 1512), 247 (1280 and 1277), 5 (1278 and 1279), 221 (1514), 5 (1297 and 1298), 247 (1281), 105 (1282), 157 (1273), Government Land (1283), 158 (1284 and 1288), 276 (1291), 186 (1295), 1 (1297), 5 (1298 and 1278)

EC-Industrial Area

<table>
<thead>
<tr>
<th>Name of Industrial Areas</th>
<th>PATTA NO.(DAG NO.)</th>
<th>Mouza/Police Station</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>[Figures in brackets indicate Dag numbers]</td>
<td></td>
</tr>
<tr>
<td>1 Jagiroad - I</td>
<td>Government land (513, 516, 573)</td>
<td>Mouza : Gova, Jagiroad</td>
</tr>
<tr>
<td>2 Jagiroad - II</td>
<td>Government land (494, 502, 543, 501, 503, 661)</td>
<td>Mouza : Gova, Jagiroad</td>
</tr>
<tr>
<td>3 Kampur (Assam Cooperative Sugar Mill Complex)</td>
<td>255(901), 8(155), 15(342), 25(341, 149, 152), 36(153, 154), 87(321, 324, 451, 328), 88(93), 92(447), 105 (449, 450, 452, 453, 454), 128(448), 129(101), 164(325), 181(322), 192(390, 391), 207 (320), 209(327, 308), 216(326), 253(150), 3(151), 59(156), 42(323), 294(306)</td>
<td>Mouza &amp; PS : Kampur</td>
</tr>
<tr>
<td>4 Silghat (Assam Cooperative Jute Mill Complex)</td>
<td>1(3, 4, 89, 22, 35, 37, 34), 96(172, 174, 179), 1(156), 72(155), 173(154), 124(353)</td>
<td>Mouza : Pubtharia P.S. : Kaliabor</td>
</tr>
<tr>
<td>5 Amingaon</td>
<td>Government land (275, 406)</td>
<td>Mouza : Sila Sundari, Ghopa</td>
</tr>
<tr>
<td>8 Assam Conductors</td>
<td>Government land (259 &amp; 265)</td>
<td>Mouza : Ulubari District: Kamrup</td>
</tr>
</tbody>
</table>
GENERAL EXEMPTION NO. 8

9 Assam
   Government land 13(250, 251, 259)
   Mouza : Ulubari
   District: Kamrup
   and Tubes Ltd.
   Complex, Guwahati-21
   Ayurvedic Products,
   Bamunimaidam Complex, Guwahati

10 Singhi Cables & Conductors (P) Ltd., Jorhat
   Government land 70 (284)
   Mouza : Titabor
   District: Jorhat

11 Srikona
   Government land 13(201), 15(189, 191, 187), 16(183, 700, 129, 181, 182, 130, 152, 154, 169, 102, 186, 126, 225, 168, 699, 701, 703, 704, 705, 185, 201, 210, 218, 153, 706, 128, 127), 24(202, 217), 25(207, 210), 156(204, 205), 157(209, 216), 159(215), 161(188), 162(188), 12(190, 200, 203, 206, 208, 211, 212, 213, 214, 219), 21(190, 193, 184, 212)
   Mouza : Srikona
   District: Cachar

12 Malini Beel,
   Government land 161(358), 139(303), 15(28, 32), 14(24, 31), 77(199), 75(198), Government Land (270, 271, 272, 275, 278, 276, 277)
   Tarapur, Pt.V, Silchar
   Mouza : Srikona
   District: Cachar

13 Irongmera
   Government land 5/78 (105)
   Mouza : Irongmera / Dhurband

14 Complex of J.S. Oil Fats Pvt. Ltd.
   Government land (1, 2, 3, 4, 5, 6, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 36, 38, 39, 40, 41, 42, 43, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 59, 60, 61, 62, 63, 64, 65, 66, 67, 70, 71, 72, 73, 74, 75, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 151, 152, 153, 155, 156, 157, 158, 159, 160,
   Mouza : Beltola
   Dist. : Kamrup

15 BRPL Industrial Complex
   Government land (1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 36, 38, 39, 40, 41, 42, 43, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 59, 60, 61, 62, 63, 64, 65, 66, 67, 70, 71, 72, 73, 74, 75, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 151, 152, 153, 155, 156, 157, 158, 159, 160,
   Mouza : Sidli
GENERAL EXEMPTION NO. 8


16 Srikona Pt. II, Silchar
362 (1196, 1193, 1194, 1195, 1191 and 1192) P.S. : Silchar
(Cachar)

17 Srikona Grant, Silchar
133/79 (54, 55, 56, 57, 65, 66, 67, 61, 69, 73, 80, 79, 78 and 84) P.S. : Silchar
(Cachar)

18 Nagaon Paper Mills, Nakhola Grant, District Morigaon
220 (01) Mouza: Gova
PS: Jagiroad

F. Commercial Estate

<table>
<thead>
<tr>
<th>Bongaigaon District</th>
<th>Dag No.</th>
<th>Mouza/Police Station</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Abhayapuri</td>
<td>1175</td>
<td>Police Station Abhayapuri</td>
</tr>
<tr>
<td>2. Bijni</td>
<td>85</td>
<td>Police Station-Bijni Birjohoradihi Mouza/Police Station</td>
</tr>
<tr>
<td>3. Salbari</td>
<td>19</td>
<td>Salmara Bappeta District Dag No. Halbari Mouza/Police Station</td>
</tr>
<tr>
<td>4. North Cachar &amp; Kailkandi</td>
<td>19 and 1513 Dag No.</td>
<td>Mouza/Police Station</td>
</tr>
<tr>
<td>5. Nityananda</td>
<td>505</td>
<td>North Cachar Hills District Dag No. Pub Bajali Mouza/Police Station</td>
</tr>
<tr>
<td>6. Irangmara</td>
<td>105</td>
<td>Dag No. Irangmara Mouza/Police Station</td>
</tr>
<tr>
<td>7. Diyunmukh</td>
<td>Dag No.</td>
<td>Dag No. Mouza/Police Station</td>
</tr>
<tr>
<td>8. Maibong</td>
<td>Sixth Schedule area</td>
<td>Mouza/Police Station</td>
</tr>
<tr>
<td>9. Tengakhat</td>
<td>29 (part)</td>
<td>Mouza/Police Station</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>Dag No.</th>
<th>Station/Mouza</th>
<th>District</th>
</tr>
</thead>
<tbody>
<tr>
<td>10.</td>
<td>Marichagaon</td>
<td>Dhubri</td>
</tr>
<tr>
<td>11.</td>
<td>Halakura</td>
<td>Dhemaji</td>
</tr>
<tr>
<td>12.</td>
<td>Tipkai</td>
<td>Darrang Distt.</td>
</tr>
<tr>
<td>13.</td>
<td>Silapathar</td>
<td></td>
</tr>
<tr>
<td>14.</td>
<td>Maroi</td>
<td></td>
</tr>
<tr>
<td>15.</td>
<td>Nijdhani gaon</td>
<td></td>
</tr>
<tr>
<td>16.</td>
<td>Bhergaon</td>
<td></td>
</tr>
<tr>
<td>17.</td>
<td>Udalguri</td>
<td></td>
</tr>
<tr>
<td>18.</td>
<td>Lakhipur</td>
<td></td>
</tr>
<tr>
<td>19.</td>
<td>Dudhnoi</td>
<td></td>
</tr>
<tr>
<td>20.</td>
<td>Namdeuri</td>
<td></td>
</tr>
<tr>
<td>21.</td>
<td>Majuli</td>
<td></td>
</tr>
<tr>
<td>22.</td>
<td>Nagarbera</td>
<td></td>
</tr>
<tr>
<td>23.</td>
<td>Boko</td>
<td></td>
</tr>
<tr>
<td>24.</td>
<td>Goreswar</td>
<td></td>
</tr>
<tr>
<td>25.</td>
<td>North Guwahati</td>
<td></td>
</tr>
<tr>
<td>26.</td>
<td>Sonapur</td>
<td></td>
</tr>
<tr>
<td>27.</td>
<td>Bangalmara</td>
<td></td>
</tr>
<tr>
<td>28.</td>
<td>Kalibor</td>
<td></td>
</tr>
<tr>
<td>29.</td>
<td>Missa</td>
<td></td>
</tr>
<tr>
<td>30.</td>
<td>Raha</td>
<td></td>
</tr>
<tr>
<td>31.</td>
<td>Morigaon Distt.</td>
<td></td>
</tr>
<tr>
<td>32.</td>
<td>Tamulpur</td>
<td></td>
</tr>
<tr>
<td>33.</td>
<td>Baganpura</td>
<td></td>
</tr>
</tbody>
</table>
GENERAL EXEMPTION NO. 8

34. Mukalmua 203 Police Station
Mukalmua
35. Tihu 140 Police Station Tihu
Sonitpur District Dag No. Mouza/Police Station
36. Sotia Sotia town Sotia
Sonitpur District Biswanath Chariali town Biswanath
Dag No. Mouza/Police Station
37. Biswanatha Chariali Sotia town Sotia
Sibsagar District Dag No. Biswanath
38. Moran 493 Momora
Tinsukia District Dag No. Mouza/Police Station
39. Talap 174 Sadiya
Karbi-Anglong Dag No. Mouza/Police Station
40. Chapakhowa 329 & 320 Saikhowa
Karbi-Anglong Dag No. Sadiya
41. Jenkha Sixth Schedule area Rangkhang
Jawai
42. Donkamokom Sixth Schedule area Rangkhang
Karbi-Anglong Dag No.
43. Amtreng Sixth Schedule area Guaramle
44. Baithalangshu Sixth Schedule area Rangkhang
Dag No.
45. Dekhora Sixth Schedule area Durabageri
46. Dokmoka Sixth Schedule area Namati
Dag No.
47. Bokolia Sixth Schedule area Langfer
48. Larwalakgsu Sixth Schedule area Jamunapar
Dag No.
49. Hojai Ward Hojai town No.1
50. Dhing Ward Dhing town No.4
51. Howly Ward Howly town No.3
52. Nagsankar 551 Nagsankar
II TRIPURA
(A) Integrated Infrastructure Development Centre
1. Dewanpassa, Post Office Khatian No.1/45, (Plot No.367) 1/19, (Plot No.72) 1/44 (Plot No.360)
Dharmanagar 1/23, (Plot No.52), 1/44, (Plot No.359)
(B) Industrial Estate
1. Badharghat Post Office, Khatian No.2079, Plot Nos. 6609 to 6639, 6649 to 51 7768 to 7769,
Agartala 8663 to 8664, 6632
2. Arundhutinagar Khatian No. 4325, Plot No. 3442, 3458/12511, 3458/12512, 3450 to
3458 to 63, 3458/12508 to 12
3. Kumarghat Khatian No. 05, Plot No. 2286, 2287, 2283, 2284, 2285, 2295, 2212.
4. Dhajanagar Plot No.284, 276, 277, 278, 287, 311, 2511, 2512, 2817, 283, 286, 273,
272, 266, 2514, 779, 282
5. Dharmanagar Mission Tilla P.O. Dharmanagar, District North Tripura Dag Nos.
2942, 2933, 4006, 4009, 4021, 4010, 4020 Khatian No. 8/2:
(C) Growth Centre Project Bodhungnagar, West Tripura
(D) Export promotion Industrial Park Bodhjungnagar, West Tripura
Park
GENERAL EXEMPTION NO. 8

(E) Industrial Area
   Mouja-Dulki under  6458/9212, 9213, 9214, 6459/9215, 9216/9441, 6458, 9217, 9218/
   Sadar Sub-Division  9445, 6462, 6466, 6463, 6490, 6491, 9197, 6460, 6461, 6519, 6474,
   6489, 6467 and 9238”.

III MEGHALAYA

(A) Growth Centra
   Mendipathar,  North – Domianthi Village
   East Garo Hills  Babupara Village
   District  South – Chidrang River
   East – Hills
   West – Genang A Mohal Bijni and
   Balnaram Village

(B) Export Promotion
   Industrial Park
   Byrnihat, Ri Bhoi  North – P.W.D. Road
   District  South – Umtru River
   East – Umtru River
   West – Me. S.E.B. Land

(C) Industrial Area
   Barapani, Ri Bhoi  North – Me. S.E.B. Land
   District  South – Umiam River
   East – Umiam River
   West – M/s S.E.B. Land

(D) Industrial Estate
   (a) Short Round Road
      Pologround, Shillong  North – F.C.I.’s Land
   South – Me. S.E.B. Land
   East – P.W.D. Road
   West – Reserved Forests

   (b) Nongstoin,
      West Khasi Hills  North – Forest Land
      District  South – Stream & River
      West – Land of Smiti. M. War

   (c) Jowai, Jaintia
      Hills District  North – Katcha Road
      South – Private Land
      East – Private Land/Stream
      West – Compound of Seventh Day Adventist
      Training School

   (d) Dra, West Garo
      Hills District  North – P.W.D. Road and Matchakolgiri Village
      South – P.W.D. Road and Matchakolgiri Village
      East – Matchagiri Village
      West – P.W.D. Road and Matchakolgiri Village

   (e) Mendipathar East
      Garo Hills District  North – Private Land and P.W.D. Road and
      South – Private Land
GENERAL EXEMPTION NO. 8

East – M/s Meghalaya Pottery P.W.D. Road
West – Private Land

(f) Williamnagar,
East Garo Hills District
North – Private Land
South – Private Land
East – Private Land
West – Private Land and P.W.D. Road.

(E) Scheme Area

(a) Byrnihat-from

North East
Land enclosed within 500 metres on the left side Khanapara the Centre of National Highway 40 from the endpoint Scheme Area-I of the Umtrew Bridge (Byrnihat Bridge) upto 2 kilometres towards Gauhati.

North
Land enclosed within 500 metres on the right side from the centre of Umtrew damsite road up to the junction of Narbong Village road and following the Boundary of Export Promotion Industrial Park on the Western site upto the Northern Bank of Umtrew river.

North West
Land enclosed within the North West Bank of Umtrew river to the edge of Umtrew Damsite road in the left side upto the Umtrew Bridge (Byrnihat Bridge). This stretch covering the Export Promotion Industrial Park which cover an area on the right side of the Umtrew Damsite road upto the Northern Bank of Umtrew river and some portion on the right side of the Umtrew Damsite road near Narbong village in the Western site.

East & South
Land enclosed by 150 metres on the right side from the Eastern center of the National Highway 40. From the entry point of Umtrew Bridge (Byrnihat Bridge) upto 1 km. South East toward Shillong connecting with the seasonal stream.

South & South West
From the seasonal stream on the right side of National Highway 40 joining with the track in and around Nongkrila village joining the unmettaled road till the end and joining with the river bank of Umtrew at Southern portion following the Southern bank of Umtrew river to the entry point of the Byrnihat Bridge.

(b) Byrnihat-Khanapara
Scheme Area-II

North East
Land enclosed within 500 metres on the left side from the center of the National Highway started from 2 kilometre after the Byrnihat Bridge towards Gauhati upto Khanapara junction."

IV MIZORAM

(a) Industrial Growth

Boundary :
Centre, East Private Land
Luangmual West Private Land and Vacant Land
### GENERAL EXEMPTION NO. 8

<table>
<thead>
<tr>
<th>Description</th>
<th>Details</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>North Changpui lui</strong></td>
<td><strong>South Arithladawn lui</strong></td>
</tr>
<tr>
<td>(Area : 311.00 acres)</td>
<td></td>
</tr>
<tr>
<td><strong>Industrial Estate, Zuangtui</strong></td>
<td><strong>Boundary :</strong></td>
</tr>
<tr>
<td><strong>East</strong></td>
<td><strong>Private Land</strong></td>
</tr>
<tr>
<td><strong>West</strong></td>
<td><strong>Private Land</strong></td>
</tr>
<tr>
<td>(Area: 74.7 acres)</td>
<td><strong>North Zuangtui lui</strong></td>
</tr>
<tr>
<td><strong>South</strong></td>
<td><strong>Stream, private land and Power and Electricity Department site.</strong></td>
</tr>
<tr>
<td><strong>(c) Industrial Estate, Kolasib</strong></td>
<td><strong>Boundary :</strong></td>
</tr>
<tr>
<td><strong>East</strong></td>
<td><strong>National Highway No. 54</strong></td>
</tr>
<tr>
<td><strong>West</strong></td>
<td><strong>Kolasib cemetery and Quarry</strong></td>
</tr>
<tr>
<td>(Area: 10.79 acres)</td>
<td><strong>North Dry Stream and Private Land</strong></td>
</tr>
<tr>
<td><strong>South</strong></td>
<td><strong>Stream.</strong></td>
</tr>
<tr>
<td><strong>(d) Integrated Infrastructure Development Centre, Pukpui</strong></td>
<td><strong>Boundary :</strong></td>
</tr>
<tr>
<td><strong>East</strong></td>
<td><strong>Stream and Private Land</strong></td>
</tr>
<tr>
<td><strong>West</strong></td>
<td><strong>Stream</strong></td>
</tr>
<tr>
<td>(Area: 25.50 acres)</td>
<td><strong>North Barren land</strong></td>
</tr>
<tr>
<td><strong>South</strong></td>
<td><strong>Border Road Task Force Road to Kawmzawl.</strong></td>
</tr>
<tr>
<td><strong>(e) Industrial Estate, Chawngta</strong></td>
<td><strong>Boundary :</strong></td>
</tr>
<tr>
<td><strong>East</strong></td>
<td><strong>College site and Christian graveyard</strong></td>
</tr>
<tr>
<td><strong>West</strong></td>
<td><strong>Private land</strong></td>
</tr>
<tr>
<td>(Area: 7.41 acres)</td>
<td><strong>North Sanuksury stream and Private land</strong></td>
</tr>
<tr>
<td><strong>South</strong></td>
<td><strong>Forest Department boundary (lake) and Jeep Road to Saizawl.</strong></td>
</tr>
</tbody>
</table>

### V. NAGALAND

<table>
<thead>
<tr>
<th>Description</th>
<th>Details</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>(a) Noklak Industrial Growth Centre, Tuensang District</strong></td>
<td><strong>Boundary :</strong></td>
</tr>
<tr>
<td><strong>North</strong></td>
<td><strong>Noklak Village</strong></td>
</tr>
<tr>
<td><strong>South</strong></td>
<td><strong>Noklak Village</strong></td>
</tr>
<tr>
<td>(Area: 14.593 Hectares)</td>
<td><strong>East</strong></td>
</tr>
<tr>
<td><strong>North</strong></td>
<td><strong>Noklak Village</strong></td>
</tr>
<tr>
<td><strong>West</strong></td>
<td><strong>Busam's Land</strong></td>
</tr>
<tr>
<td><strong>(b) Longleng Industrial Growth Centre, Tuensang District</strong></td>
<td><strong>Boundary :</strong></td>
</tr>
<tr>
<td><strong>North</strong></td>
<td><strong>Chantongya Area</strong></td>
</tr>
<tr>
<td><strong>South</strong></td>
<td><strong>T.R.C. Field and Lonleng Town</strong></td>
</tr>
<tr>
<td>(Area: 24.207 Acre)</td>
<td><strong>East</strong></td>
</tr>
<tr>
<td><strong>Maman-N</strong></td>
<td></td>
</tr>
<tr>
<td><strong>West</strong></td>
<td><strong>Nyengchintong Area</strong></td>
</tr>
<tr>
<td><strong>(c) Viswema Mini Industrial Growth Centre, Kohima District</strong></td>
<td><strong>Boundary :</strong></td>
</tr>
<tr>
<td><strong>North</strong></td>
<td><strong>Puhochho Mekro's Land</strong></td>
</tr>
<tr>
<td><strong>South</strong></td>
<td><strong>Vimhazol's Land</strong></td>
</tr>
<tr>
<td>(Area: 10 Acre)</td>
<td><strong>East</strong></td>
</tr>
<tr>
<td><strong>Mehozu Mekro's Land</strong></td>
<td></td>
</tr>
<tr>
<td><strong>West</strong></td>
<td><strong>Pusazo Neikha's Land</strong></td>
</tr>
<tr>
<td><strong>(d) Tizit Sub-division, Mon District.</strong></td>
<td><strong>Boundary :</strong></td>
</tr>
<tr>
<td><strong>North</strong></td>
<td><strong>Assam</strong></td>
</tr>
<tr>
<td><strong>South</strong></td>
<td><strong>Shangnyu Circle</strong></td>
</tr>
<tr>
<td>(Area: 30,000 Hectare)</td>
<td><strong>East</strong></td>
</tr>
<tr>
<td><strong>Arunachal Pradesh</strong></td>
<td></td>
</tr>
<tr>
<td><strong>West</strong></td>
<td><strong>Naginimora Circle</strong></td>
</tr>
</tbody>
</table>
GENERAL EXEMPTION NO. 8

(e) Bhandari Sub-division,
   Wokha District.  
   Boundary: 
   North    Mokokchung 
   South    Rengma Region 
   (Area: 850 Square kilometre) 
   East    Upper Lotha Range 
   West    Assam 

(f) Dimapur Sub-division,
    Dimapur District.  
    Boundary: 
    North    Assam 
    South    Peren Sub-Division 
    East    Niuland Sub Division 
    West    Assam 

(g) Ganesnaghar New Industrial Growth Centre,
    Dimapur District.  
    Boundary: 
    North    Dhansisri River 
    South    Toshezu Village Area 
    East    Ganesnaghar Village Area 
    West    Kheliho Village and Maglamukh 

(h) Ghathashi Area, 
    Zunheboto District.  
    Boundary: 
    North    Pughoboto Area 
    South    Chazuba Region 
    (Area: 40 Hectare) 
    East    Tsui River 
    West    Doyang River 

(i) Wazeho Area, 
    Phek District.  
    Boundary: 
    North    Wazeho Village 
    South    Molen Village Area 
    (Area: 200 Hectare) 
    East    Zipu Village Area 
    West    Tizu River 

(j) Tuli Sub-division, 
    Mokokchung District.  
    Boundary: 
    North    Assam 
    South    Chantongnya Area 
    East    Tuensang 
    (Area: 13,125 Hectare) 
    West    Tsurong River 

(k) Chuchuyimlang Area, 
    Mokokchung District.  
    Boundary: 
    North    Tuli Region 
    South    Mokokchung Town 
    (Area: 13,125 Hectare) 
    East    Changtongnya Area 
    West    Longchang Area 

(l) Longnak and Saring Area, 
    Mokokchung District.  
    Boundary: 
    North    Assam 
    South    Changki Village Area 
    (Area: 13,125 Hectare) 
    East    Longchem Village Area 
    West    Assam. 

VI. MANIPUR
GENERAL EXEMPTION NO. 8

(a) Industrial Estate
Takyal

Location: Takyel Khongbal (Dag Number 526 and 527)
Block: Naorang Sabal
Sub-Division: Imphal West-I
District: Imphal West
Boundary:
North Takyel Khongbal Village
West Sports Authority of India Complex
South New Cashar Road (National Highway Number 58)
East Tera Village

(b) Growth Centre
Lamlai-Nepet

Location: Lamlai-Napet
Block: Sawombung
Sub-Division: Imphal East-I
District: Imphal East
Boundary:
North Imphal - Ukhrul Road (State Highway)
West Lamlai Village
South Kangba ching Village
East Nepet Village and Khema Hills

(c) Export Promotion
Industrial Park
Knunuta Chingji

Location: Irengband, Kakching Wairi
Block: Kakching
Sub-Division: Kakching
District: Thoubal
Boundary:
North National Highway 39 and part of Irengband Village
West Indo Burma Road (National Highway Number 39)
South Kakching Wairi Village and part of Knunuta Chingjin
East Part of Irengband Village and Knunuta Ching

(d) Integrated
Infrastructure
Development Centre
Moreh

Location: Moreh
Block: Sub-Division: Moreh
District: Chandel
Boundary:
North Laiching, Yangoupokpi
West & Khujai Lok and Namphalaw
South Chung Tera Village
East Lailok
(e) Trade Centre

Moreh

Location:
Village: Moreh
Sub-Division: Moreh
District: Chandel

Boundary:
North National Highway Number 39
West Forest Range Office
South Industries Department Training Centre
East Private Patta Land.

VII. ARUNACHAL PRADESH

(a) Industrial Estates

1. Deomali, District Tirap

Boundary:
East Deomali River
West Deomali Namsai Road
North Public Land
South T.B. Hospital Public Land

(Area: 18630 square metre)

2. Khonsa (Surju), Tirap

Boundary:
East Surju Nallah
West Jhum Land of Bunting Village
North Slope Pipe Line
South Jhum Land of Bunting Village

(Area: 4540 square metre)

3. Pasighat District East Siang

Boundary:
East Ramro Korong and West Rice Cultivation land
West Land of Subsidiary Intelligence Bureau Department
North Land of Arunachal Pradesh State Transport Staff Quarter
South Government Vacate Land

(Area: 8.008 hectares)

4. Tawang, District Tawang

Boundary:
East Main Road and land of Research Department
West Public land and Foot Step Road for Public
North Residential Colony of Industries/ Textile & Handicrafts
South Main Road on way to All India Radio

(Area: 28665 square metres)

5. Tippi District West Kameng

Boundary:
### GENERAL EXEMPTION NO. 8

<table>
<thead>
<tr>
<th>No.</th>
<th>District</th>
<th>Boundary Details</th>
</tr>
</thead>
</table>
| 6.  | Wanghoo District West Kameng | East: Wanghoo Village  
West: Reserved Forest Area  
North: Reserved Forest Area  
South: Road to Wanghoo Village |
| 7.  | Naharlagun District Papum Pare | East: Road  
West: Nallah  
North: Private Land  
South: Private Land |
| 8.  | Chandranagar District Papum Pare | East: Nallah  
West: Building of Power Department  
North: Private Land  
South: Road |
| 9.  | Namsai District Lohit | East: Site for extension of Hospital  
West: Nallah  
North: Nallah  
South: Nallah |
| 10. | Changlang Town District Changlang | East: Private Land  
West: Private Land  
North: Road to Khuehap Village  
South: Road to Tirap Hanging Bridge |
| 11. | Kachang Village (Miao) District Changlang | East: Paddy field  
West: Forest  
North: Cultivate Land and Nallah  
South: Foot Ball Ground |
| 12. | Bam District West Siang | East: Road (Along to Nyorak Village)  
West: Road (Along to Daporijo)  
North: Hills bounded by village land  
South: Road (Along to Bassar) |

### (b) Industrial Growth Centres

<table>
<thead>
<tr>
<th>District</th>
<th>Boundary Details</th>
</tr>
</thead>
<tbody>
<tr>
<td>Niglok Ngorlung District East Siang</td>
<td></td>
</tr>
</tbody>
</table>
GENERAL EXEMPTION NO. 8

East  Leko river
West  Niglok Ngorlung village
North  Sille River
South  Road Pasighat to Jonai
(Area: 2347867 square metres)

(c) Integrated Infrastructure Development Centres

1. Deomali, Tirap District  Boundary:
   East  Nocte Timber Company Primary School
   West  Surju River and Nallah
   North  Electrical Colony
   South  Namsang Nallah, Public Land
   (Area: 180323.5 sq. metres)

2. Tippi West Kameng District  Boundary:
   East  Reserved Forest
   West  River
   North  Reserved Forest
   South  Slope Areas
   (Area: 67.600 square metres)

3. Dirang West Kameng District  Boundary:
   East  Hydel Control Channel
   West  Road to Mandir Pudung
   North  Private Forest Plantation
   South  Road to Dirang
   (Area: 29.075 square metres)

4. Iduli District Dibang Valley  Boundary:
   East  Private Agriculture Land
   West  Private Agriculture Land
   North  Nallah
   South  Private Tea Cultivation
   (Area: 15 hectares)

5. Balinong (Maio) District Changlang  Boundary:
   East  West Rice Cultivation Field (Paddy)
   West  Vacant Land and Magantong Nallah
   North  Khaike Nallah and Vacant Land
   South  West Rice Cultivation Area (Paddy)
   (Area: 202350 square metres)

(d) Industrial Areas

1. Bhalukpong District Kameng  Boundary:
   East  Nallah
   West  Road to Tezpur
   North  Forest Area
   South  Road to Bomdila
   (Area: 63.7 acres)

2. Roing District Dibang Valley  Boundary:
   East  Road
   West  Government Reserved Land
   (Area: 40000 square metres)
### GENERAL EXEMPTION NO. 8

<table>
<thead>
<tr>
<th>North</th>
<th>South</th>
</tr>
</thead>
<tbody>
<tr>
<td>North</td>
<td>Land of Education Department</td>
</tr>
<tr>
<td>South</td>
<td>Land of Public Works Department</td>
</tr>
</tbody>
</table>

3. **Tezu District Lohit**
   
   **Boundary:**
   - **East** Cooperative Mill
   - **West** District Industrial Centre Office and Colony
   
   **(Area: 15850 square metres)**
   - **North** Main Road to Hyliung
   - **South** Extended part of Helluling Village

4. **Banderdewa District Papum Pare**
   
   **Boundary:**
   - **East** Residential Area
   - **West** Garrage
   
   **(Area: 18268 square metres)**
   - **North** Marshy Area
   - **South** National Highway 52 to Tezpur and shops